

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No.4541/2017

New Delhi this the 30th day of May, 2018

**Hon'ble Mr. Raj Vir Sharma, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

1. Jitendra Kumar Meena (12803802) (ST)
S/o Shri Sukh Ram Meena
Aged about 25 years
R/o Village Makhtot,
Post Sharakar,
Tehsil, Todabhim,
Karauli-321611 (Rajasthan)
2. Nahar Singh Meena (12803215) (ST)
S/o Shri Kishan Sahay Meena
Aged about 27 years
R/o Village Makhtot,
Post Sharakar,
Tehsil, Todabhim,
Karauli-321611 (Rajasthan)
3. Rajendra Kumar Meena (12803025) (ST)
S/o Shri Kadu Ram Meena
Aged about 26 years
R/o Village Jansikapura,
Tehsil, Todabhim,
Karauli (Rajasthan)
4. Rakesh Kumar Meena (12804562) (ST)
S/o Laxman Ram Meena
Aged about 27 years
R/o Dhani Dadyali Kikhari, Tehsil
Bassi, Khorri,
Jaipur, (Rajasthan)
5. Vinay Singh Meena (12807263) (ST)
S/o Shri Ramesh Chand Meena
Aged about 25 years
R/o RZ-126/127, Gopal Nagar, (Meena STD),
Dhansa Road, Najafgarh,
New Delhi-110 043.
6. Akhilesh Kumar Meena (12805192) (ST)
S/o Shri Babu Lal Meena

Aged about 27 years
 R/o Behind Shop Stone Factory,
 Motiwal Dhani, Dansa (Rajasthan)

-Applicants

By Advocate: Shri Arun Kumar Panwar)

Versus

1. Delhi Subordinate Service Selection Board
 DSSSB, Through its Secretary
 FC-18, Institutional Area,
 Karkardooma, Delhi
2. Directorate of Education
 Director,
 Govt. of NCT of Delhi
 Civil Lines, Old Secretariat,
 Delhi-110 054.
3. Government of NCT of Delhi
 Through its Chief Secretary
 Delhi Secretariat,
 IP Estate, New Delhi-110002.
4. Lt. Governor of Delhi
 6, Raj Niwas Marg,
 Civil Lines, New Delhi-110054

-Respondents

(By Advocate: Shri Anuj Kumar Sharma for Ms. Purnima
 Maheshwari)

ORDER (ORAL)

Mr. Raj Vir Sharma, Member (J):

Learned proxy counsel for respondents placed before us a copy of Revised Result Notice No. 251 dated 24.05.2018 along with the Status Report wherein it was mentioned that all the applicants have been nominated provisionally.

2. After perusal of the same, learned counsel for the applicants submitted that nothing survives in this OA. Therefore, the OA is disposed of as having become infructuous.

(NITA CHOWDHURY)
MEMBER (A)

(RAJ VIR SHARMA)
MEMBER (J)

cc.